

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501

(IB)-378(PB)/2019

CA/488/2019, IA/26/2022, IA/1897/2022, IA/1964/2022

IN THE MATTER OF:

Swati Merchants Pvt. Ltd.

....Applicant

Vs.

Aarcity Builders Pvt. Ltd.

.....Respondent

SECTION

U/s 7 of (IBC)

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

No one is present on behalf of Applicant at the time of hearing of the matter. Ld. Counsel on behalf of non-Applicant is present. In the interest of justice, list the matter along with IAs on **08.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)